NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

THO THE MADER

PETITION NUMBER : TCP/119/(IB)/2017

NAME OF THE PETITIONER(S) : QUANTUM MAIL LOGISTICS SOLUTIONS P LTD

NAME OF THE RESPONDENT(S) : LAKEE E SHOPPING INDIA PVT LTD

UNDER SECTION : 433 (e)(f)

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

Kannan P.T. For Fox Mandell Associator

Achoute per



ORDER

Counsel for petitioner present. No representation on behalf of the Respondent. As seen from the order of this Bench dated 2.6.2017, Shri J.Srinivasan, Advocate, caused appearance on behalf of the Respondent. He has also written his name and affixed his signature on the attendance cum order sheet on the date of hearing. However, on 23.06.2017 inadvertently it has been mentioned in the order that notice has already been sent to the other side and proof of service is awaited which is contrary to the order passed on 2.6.2017. Therefore, in view of the order dated 2.6.2017, the Respondent is proceeded *ex parte*. The counsel for petitioner is directed to make compliance with provisions of section 9 (3)(b)and(c) of I&B Code, 2016 within seven days. He submits that he is willing to suggest the name of IRP and file his consent. Put up on 28.07.2017 at 10.30 A.M.

S. sit-yerglow.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk (CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)